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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 525/2023 I.A. 3518/2025

RAM NARAIN SODHI & ORS.

.....Plaintiff

Through: Mr. Dushyant Manocha, Ms. Doel Bose and

Ms. Kashish Chhabra, Advocates.

versus

PRANESH SODHIDefendant

Through: Mr. Raghavendra Mohan Bajaj and Mr.

Shyam Agarwal, Advs.

CORAM:

HON'BLE MR. JUSTICE ANISH DAYAL

ORDER 11.02.2025

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I.A. 3518/2025 (Application under Order VIII Rule 1-A of CPC)

- 1. This application has been filed by the defendant under Order VIII Rule 1-A of CPC seeking leave of this Court to place on record additional documents.
- 2. The suit was filed seeking partition of the property at 'A- 2/150, Janakpuri, New Delhi- 110058' ('suit property').
- 3. The written statement has been filed; suit is at the stage of completion of joint document schedule and marking of exhibits.
- 4. Dispute is regarding the possession of different portions of the suit property. The defendant claims to be in possession of the *ground floor*, *the garage*, and *the first floor* of the suit property.
- 5. Electricity bills, utility bills for certain portion of the property have already been produced as part of the documents annexed with the written statement;





however, inadvertently, the electricity bills for the *first floor* and *back portion* were left out, which, the defendant seeks to file now.

- 6. An objection has been taken by counsel for plaintiff stating that these documents cannot be filed, at such belated stage, and leave of the Court ought not to be granted.
- 7. However, in the opinion of this Court, there will be no prejudice caused to plaintiff if the utilities bills are placed on record, which are two in number dated 06.10.2023, subject to cost of Rs. 20,000/- being paid to the counsel for plaintiff. The same be paid within a week.
- 8. The application is allowed. Documents be taken on record.
- 9. Needless to state that plaintiff will have right to admit/deny the said documents.
- 10. List on before Joint Registrar on 13th May, 2025.
- 11. Order be uploaded on the website of this Court.

ANISH DAYAL, J

FEBRUARY 11, 2025/RK/*kp*

Click here to check corrigendum, if any